

**HARYANA GOVERNMENT**  
**EXCISE AND TAXATION DEPARTMENT**

**Notification**

Dated 19th November, 2019

**No. 100/GST-2.**— In exercise of the powers conferred by section 148 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendments in the Haryana Government, Excise and Taxation Department, Notification No. 57/GST-2, dated the 26th April, 2019, namely:-

**Amendment**

In the Haryana Government, Excise and Taxation Department, Notification No. 57/GST-2, dated the 26th April, 2019, in paragraph 2, -

- (i) in the proviso, for the sign “.” existing at the end, the sign “:” shall be substituted;
- (ii) after the proviso, the following proviso shall be added, namely:—

“Provided further that the due date for furnishing the statement containing the details of payment of self-assessed tax in said **FORM GST CMP-08**, for the quarter July, 2019 to September, 2019, or part thereof, shall be the 22nd day of October, 2019.”

2. This notification shall be deemed to have come into effect from the 18th day of October, 2019.

SANJEEV KAUSHAL,  
Additional Chief Secretary to Government Haryana,  
Excise and Taxation Department.